

Supreme Court Judgments/Orders on Reproductive Rights

Note: Supreme Court Judgments are Available at

<http://www.judis.nic.in>

Air India Vs. Nagesh Meerza Transfer Case No. 3 of 1981, Decided on Aug 28, 1981 1981(4) SCC 335; AIR 1981 SC 1829
Bandhua Mukti Morcha Vs. Union of India Writ Petition No. 2135 of 1982, Decided on Dec 16, 1983 1984 (3) SCC 161; AIR 1984 SC 802
Centre For Enquiry into Health & Allied Themes Vs. Union of India Writ Petition (C) No. 301 of 2000, Decided on Sept.10, 2003 2003 (8) SCC 398; AIR 2003 SC 3309
Consumer Education & Research Centre Vs. Union of India Writ Petition (C) No. 206 of 1986, Decided on Jan 27, 1995 1995 (3) SCC 42 ; AIR 1995 SC 922

FFDA (Fact Finding Documentation & Advocacy)

Vs.

Union of India

Writ Petition (C) No. 212 of 2003

Javed & Ors. Vs. State of Haryana

Writ Petition (C) No. 302 of 2001, Decided on July 30, 2003
2003 (8) SCC 369; AIR 2003, SC 3057

Mr. X Vs. Hospital Z

Civil Appeal No. 4641 of 1998, Decided on Sept 21, 1998
IA 2 – 3, 5 – 7 & 9 of 2000, Decided on Dec 10, 2002
1998 (8) SCC 296; AIR 1999 SC 495
2003(1) SCC 500

Ramakant Rai & Anr. Vs. Union of India & Ors.

Writ Petition (C) No. 209 of 2003 with
Writ Petition (C) No. 56 of 2004

Samira Kohli Vs. Dr. Prabha Manchanda & Anr.

Civil Appeal No. 1949 of 2004, Decided on Jan 16, 2008
2008 (2) SCC 1; AIR 2008 SC 1385

<p>State of Haryana & Ors. Vs. Raj Rani Civil Appeal No. 2743 of 2002, Decided on Aug 29, 2005 2005 (7) SCC 22 ; AIR 2005 SC 3279</p>
<p>State of Haryana & Ors. Vs. Santra (Smt.) Civil Appeal No 2897 of 2000, Decided on Apr 24, 2000 2000 (5) SCC 182; AIR 2000 SC 1888</p>
<p>State of Punjab Vs. Shiv Ram & Ors. Civil Appeal No. 5128 of 2002, Decided on Aug 25, 2005 2005 (7) SCC 1; AIR 2005 SC 3280</p>
<p>Suchita Srivastava & Anr. Vs. Chandigarh Administration Civil Appeal No. 5845 of 2009, Decided on Aug 28, 2009, Medical termination of pregnancy – Mentally retarded women – Victim of rape Judgements Today 2009 (11) SC 409</p>
<p>Vishaka & Ors. Vs. State of Rajasthan Writ Petition (Crl) No. 666-70 of 1992, Decided on Aug 13,1997 1997 (6) SCC 241; AIR 1997 SC 3011</p>